

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.412/2020

(Arising out of impugned final judgment and order dated 17-10-2019 in CRLWP No.762/2019 passed by the High Court of Judicature at Bombay at Aurangabad)

SHRI CHATRAPATI SHIVAJI GAUSHALA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln.(s) for IA No.9562/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9563/2020 - EXEMPTION FROM FILING O.T.)

Date : 19-02-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Ayush Anand, Adv.
Mr. P. S. Sudheer, AOR

For Respondent(s) Mr. Sachin Patil, AOR
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Service of notice on the respondent Nos 2 to 5 and 8 is not complete.
- 2 Let fresh steps be taken for service on the unserved respondents.
- 3 List the Special Leave Petition after eight weeks.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master